

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION NO.372 OF 2017**

Dated this Tuesday, the 25<sup>th</sup> day of January, 2018

**CORAM:- HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)  
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

Rajaram Salke,  
House No.CL7/3B,  
Ordnance Factory Estate,  
Ambernath (W), Dist : Thane  
Off. Add. Machine Tool Prototype Factory,  
Ordnance Estate, Ambernath Thane  
*(By Advocate Shri Girish J. Paryani)*

## Versus

1. Union of India,  
through The Director General & Chairman  
of Ordnance Factories, Ordnance Factory Board,  
10-A, S.K.Bose Road, Kolkata 700 001.
2. Machine Tool Prototype Factory,  
Through Senior General Manager,  
Ordnance Estate, Ambernath (W),  
Dist. Thane.
3. Ministry of Defence, through the Secretary,  
Room No.155, E-Block,  
Ministry of Defence,  
New Delhi Pin 110 017.

***- Respondents.***

***(By Advocate Shri D. A. Dubre)***

## O P D F P (OBAT)

*Per:- Hon'ble Shri A J Rohee, Member (Judicial)*

In this OA, the applicant has challenged the impugned order of transfer and seeks the following reliefs :-

"8.a) This Hon'ble Tribunal may

*graciously be pleased to call for the records of the case from the respondents and after examining the same quash and set aside the impugned order dated 20.04.2017 qua applicant (sr.no.61) with all consequential benefits.*

*8.b) This Hon'ble Court be pleased to direct the respondents to grant extension of one year at the current station i.e. Machine Tool Prototype Factory, Ambernath to the applicant as per clause 6 of the transfer Policy dated 17.08.2016.*

*8.c) Costs of the application be provided for.*

*8.d) Any other and further order as this Hon'ble Tribunal deems fit in the nature and circumstances of the case be passed."*

**2.** Matter is taken up today with the consent of both the learned Advocates for the parties for final disposal. It was transpired during the course of hearing that the applicant, who is present today in Court is prepared to join the new place of posting as per the impugned transfer order by the end of April, 2018, since by that time the Annual Examination of his twin daughters, who will be appearing in Higher Secondary School Examination will be over. He is seeking dispensation on

this ground for the first time. Interim relief staying the operation of impugned transfer order is already granted.

**3.** In view of this, without going into the merits of the case, the OA stands disposed of with a direction to the respondents to continue applicant in present post till end of April, 2018 and then he may be relieved in pursuance of the impugned transfer order dated 20.04.2017 to facilitate the applicant to join at the new place of posting, after availing joining period, if required.

**4.** Steno copy of this order duly authenticated be supplied to both the learned Advocates for the parties for taking appropriate steps in the matter.

**5.** In the facts and circumstances of the case, parties are, however, directed to bear their respective costs of this OA.

**(R. Vijaykumar)**  
**Member (Administrative)**

**(Arvind J. Rohee)**  
**Member (Judicial)**

*kmg\**